



NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

109. IA/1982/2026 C.P. (IB)/236(MB)2020

**IN THE MATTER OF**

Shivkumar Suppliers

VS

Madhur Nourishment Products LLP

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 14.05.2026**

CORAM:

MS. LAKSHMI GURUNG  
MEMBER (J)

SH. CHARANJEET SINGH GULATI  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Kunal Agale (VC)

For the Respondent:

---

**ORDER**

**IA/1982/2026: -**

1. This Application has been filed by the Liquidator seeking order for replacement of Mr. Prashant Jain having IP Regn. No. IBBI/IPA-001/IP-P01368/2018-2019/12131, being the current Liquidator of Madhur Nourishments Products LLP, with Solvenza Advisory LLP (through its Authorized Representative) having IP Regn. No.- IBBI/IPE-0144/IPA-1/2022-23/ 50008), as the new Liquidator of Madhur Nourishments Products LLP.
2. Perused the minutes of 18<sup>th</sup> SCC meeting held on 24.03.2026, it is seen that in Agenda item No. 5, the SCC discussed about the appointment of M/s. Solvenza



Advisory LLP as the new Liquidator in place of the erstwhile Liquidator Mr. Prashant Jain.

3. The SCC consists *inter alia* of Canara Bank holding 98.08% voting share in the SCC. The said Canara Bank has *vide* E-Mail dated 09.04.2026 approved the appointment of M/s. Solvenza Advisory LLP as the Liquidator in place of Mr. Prashant Jain. The said E-Mail is annexed to the Application.
4. Accordingly, we are inclined to grant the prayer as sought for. The IA is **allowed** and stands **disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
*//Zakir//*

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)